

**Administrator's Oath in the case of Letters of Administration with the will annexed. (Rule 375)**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
TESTAMENTARY AND INTESTATE JURISDICTION

PETITION NO. OF 19

Petition for Letters of Administration with the will annexed to the property and credits of (a) ..... Deceased.

**(a) Insert the name in full, place of residence and occupation. If deceased was a bachelor or spinster, that should be stated.**

..... Petitioner.

**(b) State in what right the petitioner applies.**

I ..... do swear in the name of God that I solemnly affirm

believe that the will referred to in the petition herein and marked Exhibit "A" is the last will and testament of ..... deceased and that I am the (b)..... of the deceased and that I will faithfully administer the property and credits of the said deceased and in any way concerning his will by paying first his debts and then the legacies therein bequeathed so far as the said assets will extend and that I will make and exhibit a full and true inventory of the said property and credits in this Hon'ble Court within six months from the date of the grant to be made to me or within such further time as the said Court may from time to time appoint, and also render a true account of my administration to this Hon'ble Court within one year from the same date or within such further time as the said Court may from time to time appoint.

Sworn

Solemnly affirmed at .....

This ..... day of ..... 19 .

Before me,  
Assistant, Master/Associate,  
High Court, Bombay.

Advocate for .....